

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3490
ANSWERED ON:15.05.2006
CLEARANCE TO PROJECTS OF KARNATAKA
Saradgi Shri Iqbal Ahmed

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government of Karnataka has submitted two projects namely Kalasa Nala Diversion Scheme and Bandura Nala Diversion Scheme;
- (b) if so, whether these projects envisage diversion of 7.56 TMC of water to Malaprabha Dam by constructing dam across nalas and diversion canals;
- (c) if so, whether any inter-state meeting of secretaries was held on 2001;
- (d) if so, whether the report has been submitted to the Union Government; and
- (e) if so, the time by which the Government is likely to clear the projects ?

Answer

THE MINISTER OF WATER RESOURCES (PROF. SAIF-UD-DIN SOZ)

(a) to (e) The Government of Karnataka in April, 2002 requested for clearance of proposal from inter-State angle for diversion of 7.56TMC of water from Madei basin to Malaprabha basin through implementation of Kalsa and Bandurinalla schemes to meet the drinking water needs of Hubli/Dharwad cities. An inter-state meeting was held on 29.5.2001 under the Chairmanship of Member (WP&P), CWC with the Secretaries & officials of Goa, Karnataka and Maharashtra. The Ministry of Water Resources gave an in principle clearance to the proposal to meet the drinking water need of Hubli/Dharwad from water availability angle on 30th April, 2002. The Government of Goa in July, 2002 took strong exception to the grant of this clearance by the Ministry and requested for setting up of an Inter-State Water Disputes Tribunal under the Inter-State Water Disputes Act, 1956 for resolution of the dispute. In view of this, the 'in-principle' clearance granted by the Ministry was placed 'in abeyance' in September, 2002 with a view to resolve the matter by an agreement between the two States, failing which by an award of the Tribunal. The two States have so far not concluded any agreement on the sharing of Madei Water.